

Item no. 1 & 2

CC No. 1242/16
&
CC No. 11182/16
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

14.08.2020

Present: None for the complainant


Shri Arun Francis, learned counsel for accused no. 4

Court is convened through V/C (Cisco Webex) from residence office.

It is stated by the learned counsel for the accused that matter is pending consideration before the Hon'ble High Court of Delhi.

Heard.

At request, put up on 09.12.2020 for further proceedings.


(Babita Puniya)
MM-06, West District
THC, Delhi/14.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, हूलीर गला
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR NO. 333/2019

PS : Han Nagar

14.08.20

PT : cd. APP for the state -
through v/c

So through v/c

Court is convened through v/c

(CISIO Weber) from Mandoli Jail

as today ^{work of a} I am also performing
the Jail Duty. (TIP)

Heard. File perused.

I take cognizance of offence.

I am of the view that -

Prima-facie there is sufficient

(2)

material on record to examine
the accused persons. Hence
the summary to the accused
persons with notice to their
counsel for next date of

hearing

notice be also issued to non-
victims for NDOH.

put up on 31/8/20 for
further proceedings through v/c.

(BABITA PUNIYA)
MM-06, West
TTC 14/8/20

Pritapal Singh vs. Prem Singh & Ors

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

14.08.2020

Present: *Shri Karan Ahuja*, learned proxy counsel for the complainant through V/C

Court is convened through V/C (Cisco Webex) from residence office.

It is stated by the learned counsel for the complainant that he has filed written submission through e-mail.

Heard. File perused.

At request, put up on 17.08.2020 for further proceedings.



(Babita Puniya)
MM-06, West District
THC, Delhi/14.08.2020

बबीता पुनिया
Ms BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitam Magistrate No. 06
जिला परिषद, कमरा नं. 06, दिल्ली नगर
West District, Room No. 06, Delhi
दिस हकीमी न्यायालय